

**Government of India**  
**Ministry of Commerce & Industry**  
**Department of Commerce**  
**NOTIFICATION NO. 43 (RE-2000) 1997-2002**  
**NEW DELHI: the 22<sup>nd</sup> November, 2000**

In exercise of the powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.2000), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.2000).

Attention is invited to notification no.32(RE-2000) /1997-2000 dated. 1<sup>st</sup> September, 2000 making it mandatory for all exports as stated in the aforesaid notification to implement bar coding using international symbologies/international numbering standard w.e.f 1<sup>st</sup> December, 2000.

In view of various representations received, the issue has been re-examined. Keeping in view the various difficulties faced by trade and industry to adopt bar coding from 1<sup>st</sup> December, It has been decided to postpone the date of implementation from 1<sup>st</sup> December, 2000 to 1<sup>st</sup> April, 2001.

This issues in public interest.

(N.L.Lakhanpal)  
Director General of Foreign Trade and ex-officio  
Additional Secretary to the Government of India

(Ajay Sahai )  
Jt. Director General of Foreign Trade